

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29817 OF 2014

Between:

Venkata Triveni Prasad Ganapathiraju S/o Shri. Venkata, chalapathi Rao
Ganapathiraju Residence at Plot No. 21, MES Colony, Picket, Secunderabad,
Hyderabad-500 026

...PETITIONER

AND

1. Union of India, represented by its Secretary to Government, Ministry of Road Transport and Highways, Transport Bhawan, No.1, Parliamentary Street, New Delhi --110 001
2. The Automotive Research Union of India, Registered Office Survey No. 102, Vetal Hill, Off Paud Road, Kothrud, Pune - 411 038.
3. The State of Telangana, rep. by its Principal Secretary to Government, Transport, Roads and Building Department, Block-A, Telangana Secretariat, Hyderabad-500 002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ in the nature of a Writ of-Mandamus or any other appropriate Writ, direction or order declaring the Central Motor Vehicles (1st Amendment) Rules, 2014 made in G.S.R.No.99(E), dated 19.02.2014, as illegal and void

I.A. NO: 1 OF 2014(WPMP. NO: 37243 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Central Motor Vehicles (1st Amendment) Rules, 2014 made in G.S.R.No. 99(E), dated 19/02/2014

**Counsel for the Petitioner: SRI B. SIVA RAMA KRISHNAIAH REP
SRI P. KAMLAKAR**

**Counsel for the Respondent Nos.1&2: SRI GADI PRAVEEN KUMAR,
DY. SOLICITOR GENERAL OF INDIA
Counsel for the Respondent No.3: GP FOR TRANSPORT**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.29817 of 2014

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None appears for the parties even though when the matter is called in the second round.

2. It appears that the parties are not interested in prosecuting the Writ Petition.

3. Therefore, the Writ Petition is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. P. KAMLAKAR, Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
3. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies
B M
GJP

CHR

HIGH COURT

DATED:15/10/2024



ORDER

WP.No.29817 of 2014

**DISMISSING THE WRIT PETITION FOR
NON-PROSECUTION
WITHOUT COSTS**

④CHR
4/12/24